NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 77(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE COMPANY:

AEZ Infratech Pvt. Ltd. Vs.

M/s. Somani Worsted Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

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Order

On the ground that the learned counsel for the petitioner is unwell, a request for adjournment has been made. If that be so, we adjourn the matter to 2**4**.10.2016.

2. Respondents have filed an application (CA 93/PB/2016) with a prayer for dismissal of the petition on the ground that the matter, in sum and substance, has already been decided by an award dated 28.12.2015 passed by the Arbitral Tribunal and even the appeal against the award u/s 34 of the Arbitration and Conciliation Act, 1996 is pending before the Hon'ble High Court.

3. Notice of the application. Learned counsel for the non applicant – petitioner accepts notice and seeks some time to file reply. Let the reply be filed within a week with a copy in advance to the counsel opposite.

List for arguments on 27.10.2016.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT (S.K. MOHAPATRA) MEMBÈR (T)